प्रेस प्रकाशनी PRESS RELEASE



भारतीय रिज़र्व बैंक RESERVE BANK OF INDIA

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June 03, 2025

RBI imposes monetary penalty on India Home Loan Ltd., Mumbai, Maharashtra

The Reserve Bank of India (RBI) has, by an order dated May 27, 2025, imposed a monetary penalty of ₹32,000 (Rupees Thirty Two Thousand only) on India Home Loan Ltd., Mumbai, Maharashtra (the company) for non-compliance with certain directions issued by RBI on 'Know Your Customer (KYC)'. This penalty has been imposed in exercise of powers conferred on RBI under the provisions of Section 52A of the National Housing Bank Act, 1987.

The statutory inspection of the company was conducted by the National Housing Bank with reference to its financial position as on March 31, 2023. Based on supervisory findings of non-compliance with RBI directions and related correspondence in that regard, a notice was issued to the company advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions. After considering the company's reply to the notice and oral submissions made during the personal hearing, RBI found, *inter alia*, that the following charges against the company were sustained, warranting imposition of monetary penalty:

The company had failed to:

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- i) carry out periodic review of risk categorisation of accounts with such periodicity being at least once in six months; and
- ii) conduct periodic updation of KYC of its customers.

This action is based on the deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the company with its customers. Further, imposition of monetary penalty is without prejudice to any other action that may be initiated by RBI against the company.

(Puneet Pancholy)
Chief General Manager